

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of
the order dt. 26.2.02
given to both
counsel.

Ratra
13

R
S-O

Notice with
copy of the
order dt. 26.2.02
issued to all
respsds. by regd.
Post/A.D.

Ratra

13/3/02

R
S-O

Notice issued on
13.3.02

A.D.s not
returned.

Ratra
16/4

R
S-O

Dt. 17.4.2002

The applicant is
absent on call. A.D.s.
not yet returned from
Respondents. Await return
of A.D.s. till 8.5.2002.

REG
RAR

For hearing

ABP

Thakur

of the Applicant for a compassionate appointment

Send copies of the order to Respondents
and a copy of the order be given to Advocate for
the Applicant.

17/5/2002
MEMBER (JUDICIAL)

Date: 17.5.2002

Rejoinder filed and copies ~~are~~ served
on the Respondent's Counsel. Pleadings are
completed. List this case for final hearing.

17/5/2002
REGISTRAR

Order dated 20.5.2002

Applicant's father having died premature
the Applicant approached the departmental
authorities for employment on compassionate
grounds. The Circle Relaxation Committee having
turned down the prayer of the applicant, for
appointment on compassionate grounds, ~~the~~ vide
Annexure-2 dated 5.12.2001, the Applicant has
filed the present Original Application.

As it appears the grievance of
applicant was turned down by the Circle
Committee under Annexure-2 on the ground
of liability and absence of indigent condition
of the family. In course of review of the case
a fresh enquiry has been caused. As it reveals
from Annexure-R/5 ~~the~~ (the fresh report) placed
before the Post Master General, Sambalpur Region,
there is a case in favour of the applicant/
applicant's family.

In the aforesaid premises, having heard
the learned Advocate for the Applicant and Shri

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Mr. A.K. Bose
filed counter -
copy served.
App. memo filed.
Date 8/5/2002
Regr.

Dt: 8.5.2002
The applicant is absent on call. Sri A.K. Bose, Ld. Senior Central Govt. Standing Counsel has filed Memo of Appearance on 7.5.2002 and counter on 3.5.2002 after service on the Applicant's counsel.

Call on 17.5.2002 for rejoinder, if any.

REGISTRAR

Rejoinder filed,
copy served.

Regr.

for hearing

Bench

copies of memo
dt. 20.5.02 communicated
to all respondents by
Regd/AD. Free copies
of the said order
may be handed over
to both the counsels.

A.K. Bose, learned Sr. Standing Counsel, are directed that the Respondents to reconsider the case of the Applicant (in pursuance of the inquiry report under Annexure-R/5 dated 25.2.2002) by keeping in mind the findings in the inquiry report; wherein it has been disclosed that the family of the Applicant (following to premature death of the EDEPM, Kaimati B.O.) is in complete distressed condition being indigent, and provide employment assistance on compassionate grounds to the applicant, as expeditiously as possible, within a period of three months from the date of receipt of copy of this order. While giving this direction, the previous decision of the Circle Relaxation Committee/Authorities/Respondent as reflected under Annexure-2 dated 5.12.2001 is quashed/set aside.

observation and
With the aforesaid direction, the O.A. without any is allowed, but no order as to costs.

Yashpal
20/05/2002
MEMBER (JUDICIAL)

LATER: Send copies of this order to Respondents at the cost of the Applicant. Shri Rath for the Applicant undertakes to file the required postages for transmission of copies of this order by 24.5.2002. On furnishing the postages as directed above, free copies of the order be given to both sides.

Yashpal
20/05/2002
MEMBER (JUDICIAL)

R. Philip
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